

Misc. CrI. (bail) Case No. 247/2021

07-08-2021

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused Md. Babul Hussain who was arrested and detained in Tezpur jail Hazot in connection with Dhekiajuli P.S. Case No. 351/21 u/s 376 (AB) of IPC and R/W sec 4 of POCSO Act. (corresponding to G.R. Case No. 1974/21).

Heard Id. Counsel for both the sides.

The case has already been charge sheeted U/s.376/511 of IPC read with Sec.8 of the POCSO Act. Since the charge sheet has already been submitted, a prima facie case is already made out against the accused and therefore I am not inclined to grant bail to the accused at this stage.

Consequently, the prayer for bail stands rejected.

Let the case be registered as Special POCSO case.

Misc. case stands accordingly disposed of.

(N. Akhtar)
Additional Sessions Judge
Sonitpur, Tezpur